

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-607(PB)/2020

IN THE MATTER OF:

Bank of Baroda	...	Applicant/Petitioner
Vs		
M/s. MB Malls Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Ms. Shruti Shivkumar, Adv.

ORDER

The proxy counsel appearing on behalf of the Petitioner says that the arguing counsel is stuck before the Hon'ble Supreme Court of India.

On the other side, the Corporate Debtor side counsel says that they have not yet filed their reply though this Company Petition is filed in the March 2020.

It appears that both the parties are not in a position to argue the matter to-day.



It also appears that both sides are reluctant to argue the case, therefore, this Company Petition is adjourned solely because of the counsel on either side are not in a position to argue the case.

List the matter for hearing on **12.01.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

01.12.2020
Ritu Sharma